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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

TP No. 128/397-398/NCLT/AHM/2016 (New)  
CP No. 55/397-398/CLB/MB/2016 (Old)

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017**

Name of the Company: Avni Dharmesh Patel  
V/s.  
Venus Procon Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	J M SHAH	Advocate	Respondents.	21/11/17
2.	ALKESH JALAN	PCS	PETITIONER	

**ORDER**

Learned PCS Mr. Alkesh Jalan present for Petitioner. Learned Advocate Mr. J M Shah present for Respondents.

Heard arguments of Learned PCS for petitioner and Learned Counsel for Respondent.


Petitioner is also seeking rectification of register of members of first Respondent company apart from seeking reliefs of oppression and mis-management.

Considering the reliefs prayed and the averments in the petition.

Petition is admitted.

Respondent shall file detailed reply within three weeks serving a copy in advance to petitioner. petitioner shall file rejoinder thereafter.

List the matter on 16.01.2018 for hearing.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 21st day of November, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**